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WP-10080-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 16<sup>th</sup> OF APRIL, 2025

WRIT PETITION No. 10080 of 2025

SMT. ARTI BHARTIYA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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## Appearance:

Shri Rajendra Kumar Singh - learned counsel for the petitioner.

Smt. Janhavi Pandit - learned Addl. Advocate General for the respondents/State.

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## **ORDER**

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

On receipt of communication/notice dated 27/02/2025 (Annexure P/12), petitioner has filed reply dated 28/02/2025 (Annexure P/13) to respondent No.3, however, till date no final decision has been taken.

In view of above, we hereby disposed of this petition by directing respondent No.3 to consider the reply dated 28/02/2025(Annexure P/13) within four weeks from the date of receipt of certified copy of this order and decision so taken shall be communicated to the petitioner within three days thereafter.



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It is needless to say that if the petitioner remains aggrieved by the decision so taken by respondent No.3, he may approach before the appropriate forum in accordance with law.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE

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